

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

DIVISION BENCH - COURT NO. 1

SERVICE TAX APPEAL NO. 30095 OF 2019

(Arising out of **Order-in-Appeal** No. HYD-SVTAX-RR-APP-194-17-18(APP-II), dated 14.02.2018
passed by Commissioner of Customs & Central Tax (Appeal-I), Hyderabad)

M. Chandra Shekar Reddy

..... Appellant

Civil & Electrical Contractor,
H.no.1-80, Konded Village Pedda Adirala,
Jadcharla, Mahabubnagar,
Telangana – 509 301.

VERSUS

**Commissioner of Central Tax
Rangareddy – GST**

.....Respondent

GST Commissionerate,
Posnet Bhavan, Ramkoti,
Hyderabad – 500 001.

APPEARANCE:

None for the Appellant

Shri V R Pavan Kumar, Authorised Representative for the Respondent

**CORUM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

DATE OF HEARING: January 03, 2022

FINAL ORDER NO. A/30007/2022

JUSTICE DILIP GUPTA

A certificate in form-IV has been issued to the appellant regarding full and final settlement of the tax dues to the appellant. The appeal is, therefore, dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**

JAYA